

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 009/MP/2016**

- Subject : Petition under Section 79(1) (c) and Section 79(1) (k) of the Electricity Act, 2003 read with Regulation 8 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium Term Open Access in inter-State Transmission and related matters) Regulations, 2009 and Regulation 111-113 (Inherent Powers) and Regulation 115 (Power To Remove Difficulties) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.
- Date of hearing : 4.2.2016
- Coram : Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member
- Petitioner : National High Power Test Laboratory Private Limited
- Respondents : Power Grid Corporation of India Limited and others
- Parties present : Ms. Swapna Seshadri, Advocate for petitioner  
Ms. Pragya Singh, POSOCO  
Shri S.R. Narasimahan, POSOCO  
Ms. Jyoti Prasad, PGCIL

**Record of Proceedings**

Learned counsel for the petitioner, National High Power Test Laboratory Private Limited (NHPTL) submitted that the present petition has been filed seeking connectivity of NHPTL's Laboratory with 765 kV and 400 kV Bus at ISTS Bina sub-station of PGCIL for bay charging at No Load initially and further at On Load for Short Circuit Testing of Electrical Equipment and for approval of the connection agreement for No Load and On Load conditions under Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium Term Open Access in inter-state Transmission and related matters) Regulations, 2009 (Connectivity Regulations). Learned counsel for the petitioner further submitted as under:

- (b) NHPTL is a Joint Venture Company of NTPC, NHPC, PGCIL, DVC and CPRI, with an aim to provide full range of short circuit testing for the electrical equipment manufacturing industry and power utilities in conformance to Indian and International Standards.

(b) In the meeting, convened by Government of India, Ministry of Power on 28.8.2009 it was decided that there is a need to establish an on-line test facility in the country to carry out short circuit test on large power transformer and high voltage switchgears.

(c) At present there is no facility in India which can do short circuit test of transformers rated above 90 MVA or transformers above 220 kV. Therefore, in view of the planned capacity expansion, it has become imperative for having equipment testing facilities of high capacity within the country at par with international standards.

(d) The issue regarding connection of NHPTL laboratory to Western Grid at Bina 765/400 kV sub-station was discussed in the 30<sup>th</sup> and 39<sup>th</sup> Standing Committee Meetings of WR held on 8.7.2010 and 30.11.2015, respectively. CEA vide letter dated 8.9.2010 conveyed its concurrence after getting confirmation from the petitioner that in case of fault during transformer testing, the protection would be provided by an instantaneous relay at test facility.

(e) The petitioner, was intimated that it being the owner of the laboratory, had to apply, on their own, to WRLDC for obtaining Charging code for No load charging and it has to execute a connectivity agreement also.

(f) The test facility is ready. However, the petitioner is facing connectivity problem as the petitioner does not fall under the category of "Applicant" as defined in the Connectivity Regulations. Therefore, the petitioner has filed the present petition as a special case.

(g) Learned counsel for the petitioner requested to direct POSOCO to grant interim connection so that the petitioner may conduct testing in its laboratory.

2. The representative of POSOCO submitted that there are three basic issues which need to be addressed:

(a) Connection Agreement between CTU and the petitioner as per the CEA Technical Standards for Connectivity to the Grid which would need special clauses covering :

- (i) Metering and Protection arrangements
- (ii) Current drawn and voltage dip permissible under different test conditions
- (iii) Phasor Measurement Unit (PMU) at Bina (PG) end to record the voltages and currents for which POWERGRID had already been requested separately.
- (iv) Time synchronized Event Loggers (ELs) at NHPTL end
- (v) Future requirements, if any

(b) The transmission charges payable by the petitioner could also be clarified by the Commission and some arrangement needs to be specified for payment.

(c) The petitioner should register as a user with WRLDC. The Commission could specify the nominal fee payable to WRLDC for each short circuit test since each testing would necessitate a number of coordination activities.

(d) While studies had been carried out from the grid perspective, it is also necessary to appreciate the impact of voltage dip during short circuit testing on sensitive consumers nearby. Therefore, MPPTCL should be impleaded as party to the petition.

3. After hearing the parties, the Commission admitted the petition and directed to issue notice to the respondents.

4. The Commission directed POSOCO to grant interim connectivity to the petitioner for No Load testing till further order.

5. The Commission directed the petitioner to implead MPPTCL as party to the petition and file revised memo of parties.

6. The Commission directed the petitioner to serve copy of the petition on the respondents immediately. The respondents were directed to file their replies, on affidavit, by 19.2.2016 with an advance copy to the petitioner, who may file its rejoinder, if any, on or before 29.2.2016. The Commission directed POSOCO and CEA to submit their replies keeping in view drawal of power on grid security. The Commission further directed CTU to also submit its response to the POSOCO`s letter dated 19.3.2015.

7. The Commission directed the petitioner to submit the following information by 19.2.2016:

- (a) System Study report conducted by CPRI in April, 2015.
- (b) Quantum and duration of power required to be drawn at each test.

8. The Commission directed POSOCO to submit the following information by 19.2.2016:

- (a) Comments on draft Connection Agreement.
- (b) How access for the arrangement in the instant petition shall be treated?
- (c) How scheduling for the arrangement in the instant petition shall be done?
- (d) How RLDC charges shall be levied on the petitioner?
- (e) Any other charges, if any, to be levied on the petitioner.

9. The Commission directed that due date of filing the information, replies and rejoinders should be strictly complied with. No extension shall be granted on that account.

10. The petition shall be listed for hearing on 8.3.2016.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Law)**